

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'SMC-1' NEW DELHI**

**BEFORE SHRI R. K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

I.T.A. No. 6680/DEL/2018 (A.Y 2008-09)

(THROUGH VIDEO CONFERENCING)

Neptune Traxim India (P) Ltd. C/o, RRA Taxindia, D-28, South Extension, Part-1, New Delhi AACCN5133A (APPELLANT)	Vs	ITO Ward-18(1) New Delhi (RESPONDENT)
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Appellant by	Sh. Deepesh Garg, Adv
Respondent by	Sh. Ajay Kumar, Sr. DR

Date of Hearing	12.01.2021
Date of Pronouncement	12.01.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order dated 31/08/2018 passed by CIT(A)-37, New Delhi for Assessment Year 2008-09.

2. Before us, the assessee has moved an application where in it is submitted that the assessee is interested to resolve the pending issue through Direct Tax “ Vivad se Vishwash Scheme” (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and the authorities granted Certificate in Form No. 3 on 11.12.2020.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider directions the appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the Open Court in presence of both the parties on this 12th Day of JANUARY, 2021

**Sd/-
(R. K. PANDA)
ACCOUNTANT MEMBER**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated : 12/01/2021

*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

Date of dictation	12.01.2020
Date on which the typed draft is placed before the dictating Member	12.01.2020
Date on which the typed draft is placed before the Other Member	12.01.2020
Date on which the approved draft comes to the Sr. PS/PS	12.01.2020
Date on which the fair order is placed before the Dictating Member for pronouncement	12.01.2020
Date on which the fair order comes back to the Sr. PS/PS	12.01.2020
Date on which the final order is uploaded on the website of ITAT	12.01.2020
Date on which the file goes to the Bench Clerk	12.01.2020
Date on which the file goes to the Head Clerk	